

जाएँ तो आप देखेंगे कि कितनी बद्धर हालत में ये लोग पहुँच रहे हैं। म्युनिसिपल कमिटी में जो भंगी काम करते हैं, और दूसरे सरकारी दफ्तरों में जो हरिजन काम करते हैं उन के पास रहने के लिए मकान नहीं हैं। इस बातसे मेरी गवर्नमेंट से प्रार्थना है कि इन लोगों के रहने के लिए वह अच्छे मकानों का प्रबन्ध करें।

अब मैं जो रुपया स्टेट गवर्नमेंट्स को दिया जाता है केन्द्रीय सरकार की तरफ से उस के बारे में कुछ कहना चाहता हूँ। यहाँ से कहा जाता है कि इतना रुपया सैंक्शन हो गया है जो कि आप हरिजनों पर खर्च कर सकते हैं। लेकिन मैं देखता हूँ कि साल खत्म हो जाता है लेकिन कुछ भी रुपया खर्च नहीं किया जाता। जो थोड़ा बहुत रुपया खर्च भी किया जाता है वह भी एडमिनिस्ट्रेशन पर ही खर्च किया जाता है। इस की तरफ भी सरकार को ध्यान देना चाहिए।

इसके बाद मैं कुछ थोड़ा सा दिल्ली की बैंकवर्ड क्लॉसिस के सम्बन्ध में खास तौर से कहना चाहता हूँ . . . . .

**Mr. Chairman:** Order, order. It is now 2-30. We have to take up other business. Hon. Member may resume his speech in the next Session.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### NINETEENTH REPORT

**Shri Altekar (North Satara):** I beg to move:

"That this House agrees with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1954."

This is in connection with the allotment of time for Bills that are fixed for discussion today. That allotment is given in Appendix II. There are allotted 2 hours for the Bill by Shri U. C. Patnaik, Prevention of Corruption (Amendment) Bill, 2½ hours for the Bill of Shrimati Khongmen,

Constitution (Amendment of the Sixth Schedule) Bill, 2 hours for Shrimati Uma Nehru's Bill, Women's and Children's Institutions Licensing Bill and 1½ hours for Dr. N. B. Khare's Bill, Ex-Army Personnel's Litigation Bill. Another point that has been decided is in connection with the classification of the three Bills that were before the Committee. All of them have been classified in category B. That is the report. I commend it to the acceptance of the House.

**Shrimati Renu Chakravarty (Basirhat):** Before you put it to the House, I rise to ask for clarification of one point. Although I had spoken to Shri Altekar and he had asked me to appear before the Committee by word of mouth, he had said that he would send a letter. I never received that letter and could not place before the Committee my view on the Electricity Supply (Amendment) Bill. I wrote to him a letter saying that it should be kept over till I am allowed to appear before the Committee and put forward my point of view. Neither did I get a letter nor was I asked to appear, except by word of mouth by Shri Altekar. I would request the House to hold it over for the reconsideration of the Committee when I may be able to put forward my point of view before them and they may be able to categorise it in whatever category they may like. I would request that my Bill be held over.

**Mr. Chairman:** This point could have been made after I placed the motion before the House. Then some reply could have been made by Shri Altekar.

**Shri Altekar:** May I explain the position?

**Mr. Chairman:** Order, order.

Motion moved:

"That this House agrees with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1954."

Shrimati Renu Chakravarty has made a point. If Shri Altekar wants

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to make a reply, he is at liberty to do so.

**Shri Altekar:** The meeting of the Committee was fixed for the 21st of December. On the afternoon of the 20th, my hon. friend Shrimati Renu Chakravartty spoke to me that she had received no notice for being present at the meeting for the classification of Bills. I told her that I will give intimation, intimation by word of mouth was given by me in the office. When next day the meeting was held, I saw that there was a letter on the subject. When I asked the office, I came to know that a Bill identical with her Bill formerly introduced by Shri H. N. Mukerjee had been classified in B category and the House had agreed to that classification, when the fifteenth report was placed before the House. As that particular Bill was put in the B category and it was adopted by the House after consideration, an exactly similar Bill cannot be put in another category. It is a matter for reconsideration of the House. Therefore, she was not sent any notice by the office. I sent for her to be called at the meeting to intimate what had happened. Unfortunately, she could not be found. The classification which was given to Shri H. N. Mukerjee's Bill which was identical to the one she wants to move, was given to this Bill. Unless Shri H. N. Mukerjee and Shrimati Renu Chakravartty move a motion for reconsideration of this decision of the House which was given by adopting the fifteenth report, I think it is not possible to re-classify it.

**Mr. Chairman:** I would like to know before that, whether that Bill is coming before the House today.

**Shrimati Renu Chakravartty:** No. It is not coming today. Already a technical point has been raised. I would like to correct it.

**Mr. Chairman:** I want to know whether the Bill is coming today.

**Shrimati Renu Chakravartty:** It is not. If we pass this, I would not be allowed to bring it up again.

**Mr. Chairman:** So far as this Committee is concerned, I understand that the Committee always hears the Members again and changes the time if necessary. If that is so, and Shri H. N. Mukerjee and Shrimati Renu Chakravartty want the time to be changed, that time has not been lost. They can re-appear before the Committee and say that the Bill be given more time, or transferred to some other category. It is not a matter which has been finally settled. Always they are open to conviction. The Committee can always revise the time.

**Shrimati Renu Chakravartty:** I am prepared to accept your clarification. If we can re-open the question, let us see.

**Shri Altekar:** Yes. The hon. Member can give intimation that the classification should be revised and then the Committee will consider it.

**Mr. Chairman:** I understand the House has already taken a decision so far as Shri H. N. Mukerjee's Bill is concerned.

**Shrimati Renu Chakravartty:** I think Shri Altekar forgets. It is not Shri H. N. Mukerjee's Bill. It is Shri Sadhan Gupta's Bill. My Bill is identical with it. I do not know what has happened to the earlier Bill. I had specifically asked that I may be permitted to appear so that I may be able to argue my case. Very important developments have taken place in the context of the Five Year Plan for which we want an amendment of the Electricity Supply Act. I was not given an opportunity.

**Mr. Chairman:** It seems that the House has taken a decision on that particular Bill and so it may be difficult for the Committee to reopen the question in regard to the same Bill.

**Shrimati Renu Chakravartty:** This Bill is in my name. That Bill was in another Member's name.

**Mr. Chairman:** The names do not matter. It is the subject-matter that makes the difference. Since the House has taken a decision, the House has got the right to alter it also. It is open to the hon. Member to table a motion that as far as this present Bill is concerned, the House will reconsider it.

**Shrimati Renu Chakravartty:** That is why I wanted to raise it. I wanted that my Bill be held over for reconsideration till the next time. If that is not against the opinion of the hon. Member, I have no objection at all. I am not saying anything further.

**Shri Aitkar:** The difficulty is this. The first Bill has been classified by the House as B. Unless that is revised, it is not possible for the Committee to put this Bill in Class A.

**Mr. Chairman:** There is no difficulty. So far as the Committee is concerned, it allots time and the House has accepted the Report. The Committee is not now entitled to change the time or the category. But the House is fully competent. The hon. Member may just move a motion that so far as the present motion is concerned, she wants that the Bill may be taken from one category to another or the time allotted may be changed as the case may be. Even if the hon. Member moves a motion now, it may be considered by the House. There is no difficulty whatsoever.

**Shrimati Renu Chakravartty:** I beg to move:

"That my Bill be considered to be in category A along with the Bill of Shri Sadhan Gupta."

**Mr. Chairman:** What is the name of the Bill?

**Shrimati Renu Chakravartty:** Electricity Supply (Amendment) Bill.

**Mr. Chairman:** The motion before the House is:

"That the Electricity Supply (Amendment) Bill be put in category A instead of B."

**Shrimati Renu Chakravartty:** That is right.

**Shri Aitkar:** There should be a motion for placing the first Bill for which a report was made and accepted, in category A. Unless that motion is made, it is not possible.

**Shrimati Renu Chakravartty:** I beg to move:

"That the Electricity Supply (Amendment) Bill, moved in my name and that of Shri Sadhan Gupta, be placed in category A."

**Mr. Chairman:** The question is:

"That the Electricity Supply (Amendment) Bill moved in the name of Shrimati Renu Chakravartty and that of Shri Sadhan Gupta be placed in category A."

Those in favour will say "Aye".

**Hon. Members:** Aye.

**Mr. Chairman:** Those against will say "No".

**Hon. Members:** No.

**Mr. Chairman:** I will put it again. It is not clear whether the "Ayes" or the "Noes" have it.

The question is:

"That...."

**Shri Punnoose (Alleppey):** When we are asked to vote on something, we should know what we are voting for, and why we vote for that.

**Mr. Chairman:** If an examination were to be made in regard to every question as to whether those who say "Aye" or "No" understand the full implications of what they are doing, it would be a difficult matter. Hon. Members are supposed to know what the Bill is.

**Shri Punnoose:** We are not supposed to know because it is not coming in the House today.

**Mr. Chairman:** It has been introduced. Copies have been sent to the hon. Members. It is not that a copy has not been sent. At the same time, I do not want to take the vote now when many of the Members

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think that they cannot exercise their right to vote intelligently. If the hon. Member wants, I can put it to the vote of the House at some other time, at least so far as this motion is concerned.

**Shrimati Renu Chakravarty:** I would request you to do so because I really think it would be much more reasonable for the simple reason that we have not heard Shri Altekar as to why they have categorised this in "B". I am sure many of the Members, just because it is coming from us, will say "No" without going into its merits.

**Mr. Chairman:** We are not going to hear Shri Altekar now. The Report has already been presented, and the House has accepted the Report and is committed to it. Now, it is the House that can change the decision, if it wants.

I am not disposed to take the vote now in view of Shri Punnoose's objection that the House does not remember what the Bill is about. Therefore, I adjourn discussion on the Report and the motion to the next Session.

#### INDIAN PENAL CODE (AMENDMENT) BILL

(Amendment of Section 497)

**Shri Dabhi (Kaira North):** I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

*The motion was adopted.*

**Shri Dabhi:** I introduce the Bill.

#### INDIAN CONVERTS (REGULATION AND REGISTRATION) BILL

**Shri Jethalal Joshi (Madhya Saurashtra):** I beg to move for leave to introduce a Bill to regulate conversion and to provide for registration and licensing of persons aiding any person to become a convert.

**Shri Pocker Saheb (Malappuram):** I beg to oppose this motion.

**Mr. Chairman:** Let me place the motion before the House.

Motion moved:

"That leave be granted to introduce a Bill to regulate conversion and to provide for registration and licensing of persons aiding any person to become a convert."

**Shri Pocker Saheb:** I would like to know whether the mover of the motion has to make a statement first or whether I have to give my grounds for opposition. Under the Rules, the mover has to make a statement first, and then I have to give my objection.

**Mr. Chairman:** Which Rule? Will the hon. Member kindly quote the Rule?

**Shri Pocker Saheb:** It is Rule 89, which reads:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question:"

**Mr. Chairman:** Before the hon. Member proceeds, with his objection, I would like to know whether he is objecting to leave being granted under the proviso to Rule 89, that is, in respect of the legislative competence of the House, or for some other reason.

**Shri Pocker Saheb:** It is under the proviso that I am putting it mainly.

**Mr. Chairman:** So, the objection is raised on the proviso?

**Shri Pocker Saheb:** Yes. It is opposed to the fundamental rights declared by article 25 of the Constitution.

**Mr. Chairman:** I will just ask the hon. Member who seeks to introduce